

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 196 OF 2022

MISC APPLICATION IN DISPOSED OF CASES No. 38/2023

Hariom Gupta

...Applicant

Versus

Nagar Palika Parishad, Loni & Ors.

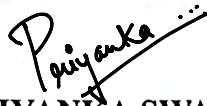
...Respondent

INDEX

S.NO	PARTICULARS	PAGE NO.
1	AFFIDAVIT ON BEHALF OF THE DISTRICT MAGISTRATE GHAZIABAD, IN COMPLIANCE WITH THE ORDER DATED 12.09.2024	1- 2
2.	A true copy of the communication sent to the Hon'ble Tribunal regarding the compliance of the aforesaid order is annexed herewith as <i>ANNEXURE-1</i> .	3 - 5

Through

Date: 18.10.2024  
Place: New Delhi

  
**PRIYANKA SWAMI**  
Advocate  
Counsel for Nagar Palika Parishad, Loni  
F- 13, Ground Floor, Jangpura Extension,  
New Delhi- 110014

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 196 OF 2022  
MISC APPLICATION IN DISPOSED OF CASES No. 38/2023

Hariom Gupta

...Applicant

Versus

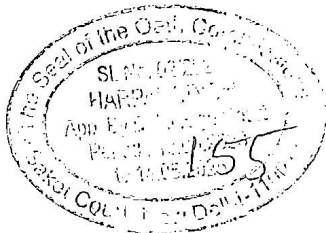
Nagar Palika Parishad, Loni & Ors.

...Respondents

AFFIDAVIT ON BEHALF OF THE DISTRICT MAGISTRATE  
GHAZIABAD. IN COMPLIANCE WITH THE ORDER DATED 12.09.2024

I, Indra Vikram Singh, s/o Lt.Sundar Singh, aged about 54 years, currently posted as District Magistrate Ghaziabad, Uttar Pradesh, do hereby solemnly affirm and state as under: That I am duly authorised and competent to affirm the present affidavit on behalf of the State of UP through District Magistrate, which has been prepared based on my official records and under my instructions.

1. I am fully conversant with the facts and circumstances of the present case on the basis of the records maintained in the office to enable me to file the present Affidavit on behalf of the state.
2. That in relation to the above, OA No. 196 of 2022 Hariom Gupta vs. Nagar Palika Parishad, Loni & ors. Highlights of the order dated 12.09.2024 passed are as follows –



" 5. Newly impleaded respondent 11 shall be issued notice and the same shall be served notice through District Magistrate, Ghaziabad. Respondent 11 may file its response within two weeks after receipt of Notice.

6. Learned Counsel appearing for Nagar Palika Parishad, Loni stated that for maintenance of sewage, UP Jal Nigam is under statutory obligation vide Section 14(i) of Uttar Pradesh Water Supply and Sewerage Act, 1975."

3. That in compliance with the said order, the notice was duly served by the office of the District Magistrate, Ghaziabad, and the compliance report has been submitted to the Hon'ble Tribunal by way of this present affidavit. A true copy of the communication sent to the Hon'ble Tribunal regarding the compliance of the aforesaid order is annexed herewith as ANNEXURE-1.

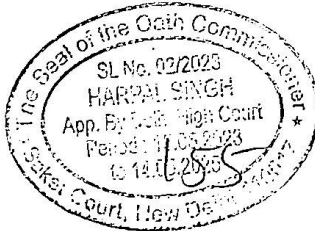
I identify the deponent who has signed / Put in my presence

*[Signature]*  
DEPONENT

VERIFICATION

18 OCT 2024

Verified on solemn affirmation at GHAZIABAD on this \_\_\_\_\_ day of \_\_\_\_\_, 2024 that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.



CERTIFIED THAT THE DEPONENT  
Shri.....  
S/o Shri.....  
R/o.....  
verified by *[Signature]*  
has solemnly affirmed before me at New Delhi on..... That the contents of the affidavit which has been read over and explained to him are true to his knowledge

*[Signature]*  
DEPONENT

*[Signature]*  
Oath Commissioner, Delhi

18 OCT 2024

*[Signature]*  
PRIYANKA SWAMI  
Advocate

Counsel for Nagar Palika Parishad, Loni  
F-13, JANGPURA, NEW DELHI 110014

प्रेषक,

जिलाधिकारी,  
गाजियाबाद

सेवा में,

रजिस्ट्रार,  
मा० राष्ट्रीय हरित अधिकरण,  
मुख्य ब्रांच, नई दिल्ली।

संख्या ०२ /एस०टी०-डी०एम०/2024

दिनांक २५/१०/2024

विषय :- मा० राष्ट्रीय हरित अधिकरण में योजित विविध प्रार्थना पत्र सं०- 38/2023, ओ०ए०सं०-196/2022 हरिओम गुप्ता एव अन्य बनाम नगर पालिका परिषद लोनी व अन्य के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक पत्र संख्या-एन०जी०टी०/जूडिशियल/एमए-38/ओ०ए०-196/2022 दिनांक 26-09-2024 का सन्दर्भ ग्रहण करने का कष्ट करें जिसमें निर्देशित किया गया कि रेस्पोंडेन्ट नं०-11 को मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा जारी नोटिस को तामीला कराकर तामीला रिपोर्ट भिजवाने का कष्ट करें।

उपरोक्त के सम्बन्ध में अवगत कराना है कि मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली से वाटेक वाबेव लि० स्थित इन्दिरापुरम का प्राप्त नोटिस दिनांक 26-09-2024 उपजिलाधिकारी सदर को तामीला कराये जाने हेतु निर्देशित किया गया। उपजिलाधिकारी सदर ने पत्र संख्या-1270/एस० टी०-एस०डी०एम०/2024 दिनांक 27-09-2024 के द्वारा अवगत कराया है कि प्राप्त नोटिस तहसीलदार सदर से तामील कराकर तामीला रिपोर्ट दिनांक 27-09-2024 मूल रूप में संलग्न कर प्रेषित की है।

उपजिलाधिकारी सदर का पत्र दिनांक 27-09-2024 एवं तहसीलदार सदर की तामीला रिपोर्ट दिनांक 27-09-2024 मूल रूप में संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित की जा रही है। संलग्न :- यथोपरि।

भवदीय,

( इन्द्र विक्रम सिंह ),  
जिलाधिकारी,  
गाजियाबाद

कार्यालय उप जिलाधिकारी  
पत्रांक 1270 / एस0टी0-एस0डी0एम0 / 2024-25

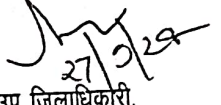
गाजियाबाद।  
दिनांक-27/9/24

जिलाधिकारी,  
गाजियाबाद।

महोदय,

कृपया अपने कार्यालय प0सं0 207 / एस0टी0-डी0एम0 / 2024 दिनांक 27 सितम्बर 2024, जिसके साथ मा0 एन.जी.टी. नई दिल्ली के नोटिस संख्या 38 / 2023 दिनांक 26-09-2024 की प्रति संलग्न करते हुए, वाटेक वाबेव लि0 स्थित इन्दिरापुरम् को तामील कराकर, तामीली आख्या उपलब्ध कराये जाने हेतु निर्देशित किया गया है।

उक्त के सम्बन्ध में तहसीलदार सदर गाजियाबाद को तामीला कराये जाने हेतु निर्देशित किया गया। तहसीलदार गाजियाबाद द्वारा करायी गयी तामीला आख्या महोदय की सेवा में अग्रेत्तर कार्यवाही हेतु सादर प्रस्तुत है।  
संलग्नक- यथोक्त।

  
27/9/24  
उप जिलाधिकारी,  
गाजियाबाद।

BY SPEED POST A.D./EMAIL,  
BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

Miscellaneous Application No.38/2023  
IN

Original Application No.196/2022  
Harim Gupta Vs Executive Officer Nagar Pallka Lonf

1. VaTech Wabag Ltd.  
Through its Chairman,  
Panchsheel Well Bazar Crossing Republic Front Of Golf Course,  
Near Daily Ba, Sain Vihar, Crossings Republik  
56 MLD STP, Indirapuram, Ghaziabad-201016  
E-mail: wabag@wabag.in

(Respondent No.11)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 12.09.2021 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

- 3. In these circumstances, we find it appropriate to implead following as respondent 11:
- (1) VaTech Wabag Ltd., through its Chairman, 56 MLD STP, Indirapuram, Ghaziabad.
- 4. Office shall issue notice to respondent 11.
- 5. Newly impleaded respondent 11 shall be issued notice and the same shall be served notice through District Magistrate, Ghaziabad. Respondent 11 may file its response within two weeks after receipt of notice.
- 8. In these circumstances, we direct Managing Director, UP Jal Nigam as also Managing Director of respondent 11 to remain present on the next date before Tribunal.
- 9. List on 23.10.2024."

\*\*\*\*\*

Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 23.10.2024, at Faridkot House, Copernicus Marg, New Delhi-110001 through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 12.09.2024.

Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

Given under my hand and the seal of this Hon'ble Tribunal, on this 26<sup>th</sup> September 2024.

Note: For Orders, Cause Lists & other information, please visit our website [www.greentribunal.gov.in](http://www.greentribunal.gov.in).

श्रीमानजी, वाटवक वावीस लॉ  
इन्डिरापुरम के-एचएल  
में, सन्दीप-एचएल  
एडवोकेट (जुडिसियल), NGT



Received  
27-09-2024  
Sandeep Kaurjaf  
9149156124

आपका पत्र (जिनके) हुए  
पर पत्रों के द्वारा (जिनके) हुए  
(दस्तावे) संख्या में प्रेषित  
नामाल कुरन्दा श्री: 222481202  
की मांग्या सत्यापित।



MK  
नायब-ऑफिसर/एच  
महसील, गाजियाबाद

संक्षिप्त  
नायब-ऑफिसर/एच  
महसील, गाजियाबाद

5